GOVERNMENT OF INDIA MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DEPARTMENT OF PERSONNEL & TRAINING)

LOK SABHA UNSTARRED QUESTION NO. 2723 (TO BE ANSWERED ON 04.08.2021)

REVIEW OF RTI ACT

2723. SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH:

Will the **PRIME MINISTER** be pleased to state:

- (a) whether the Government has any plan to review the RTI Act, 2005 specially in view of many cases pending in Hon'ble Supreme Court and if so, the details thereof;
- (b) whether Government has any plan to make RTI Act more effective and citizen must have right to get their reply without any cost and timely as well as through digital portal and if so, the details thereof;
- (c) whether the Government has any plan to allow online submission of RTI application and reply also through mail; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH)

- (a): Review of the implementation of the provisions of RTI Act, 2005 is an on-going process. There have been constant efforts on part of the Government to streamline and strengthen the existing mechanisms for successful and effective implementation of the RTI Act.
- (b) to (d): There have been constant efforts on part of the Government to further strengthen the existing mechanism for successful and more effective implementation of the RTI Act. As far as RTI replies through digital portal are concerned, Government has already launched the RTI Online portal (https://rtionline.gov.in) w.e.f. 21st August, 2013, to facilitate online filing of RTI applications and First Appeals in English as well as in Hindi language, alongwith the facility of payment of RTI fees, by the citizens. Due to the concerted efforts by the Government, the number of Public Authorities aligned to this portal have risen to 2427, as on 29.07.2021.
